

**BEFORE THE NATIONAL GREEN TRIBUNAL;
EASTERN ZONE BENCH; KOLKATA**

O.A. No. 28/2025/EZ

Haripriya Patel

....Applicant

Versus

State of Odisha & Ors

....Respondents

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Cuttack.

Dt. 6 .02.2026


 ADVOCATE
 PRONOY MOHANTY
 ENROLMENT NO.734/2016
 MOBILE NO.8658525777

**BEFORE THE NATIONAL GREEN TRIBUNAL;
EASTERN ZONE BENCH; KOLKATA**

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Haripriya Patel

....Applicant

Versus

State of Odisha & Ors

....Respondents

**ADDITIONAL AFFIDAVIT FILED ON BEHALF OF
RESPONDENT NO.4 (PURI MUNICIPALITY)**

I, Sri Abhimanyu Behera, aged about 53 years, S/o-
Lt. Kashinath Behera at present working as Executive
Officer, Puri Municipality, Puri, Dist- Puri, do hereby
solemnly affirm and state as follows:

1. That, I am the Respondent No.4 in this case and thus
competent to swear this affidavit.
2. That, this additional affidavit is filed in compliance to
the direction of the Hon'ble NGT vide order dt.16.12.2025,
wherein the Hon'ble Tribunal has directed to file additional
response with regard to works under execution/works to be
allotted/executed, budgetary allocation, timelines and
agencies for execution of the works and monitoring
mechanism for ensuring due adherence to the timelines.
3. That, it is humbly submitted that, the deponent has
earlier filed its affidavit dt.07.07.2025 which has been taken
on record by the Hon'ble Tribunal, which was filed apprising
the Hon'ble NGT regarding the steps taken by the Puri
Municipality and the development taken place in respect of
various works in process of its execution in compliance to the
direction of the Hon'ble NGT.

Abhimanyu Behera
Executive Officer,
Puri Municipality, Puri.

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4. That, now as per the direction of the Hon'ble NGT, this present additional response is filed, apprising the status of different activities undertaken and executed by the Puri Municipality in due compliance and direction of the Hon'ble NGT in O.A. No.51/2023/EZ as well as this present case i.e. O.A. No.28/2025/EZ.

5. That, according the following points are mentioned herein below for kind appraisal of the Hon'ble NGT;

I. The construction of boundary wall around the dumping yard has been completed up to 449 mtr and going on for another 200 mtr length. The delay is due to dispute raised during demarcation as the Mutation Case No. 8439/2022 relating to land adjoining the dumping yard is pending at Tahsildar, Puri which will be resolved soon as Hon'ble High Court on 07.11.2025 in W.P.(C). No.30256 of 2025 issued direction to Tahasildar, Puri to dispose of the case within two months.

II. The bio-mining of legacy waste of 3,91,904 MT has been completed by the agency and the area has been cleared. Emphasis has been given on door-to-door collection of wastes through Swachha Savaris in segregated manner so that dry wastes are sent to Material Recovery Facility (MRF) Centres and wet wastes are sent to Micro Composting (MCC) Centres for processing. However, due to heavy tourist

Abhimanyu Behera
Executive Officer,
Puri Municipality, Puri.

Pradip Kumar Mohanti

-X-

footfall mixed wastes are also collected from public places. These mixed fresh wastes are put in one small part of demarcated area of Baliapanda dumping yard. For daily processing of the mixed waste to avoid legacy waste phenomenon, Puri Municipality is in the process of setting up of a processing unit by specialized agency as per the direction of Joint Secretary, Ministry of Housing and Urban Affairs, Govt of India. Accordingly Draft request for proposal (RFP) has been prepared for selection of agency which has been sent to H&UD Department for examination, vetting and approval of the Government vide Letter No 11643, Dt 30.12.2025. H&UD Deptt vide its Letter No.2293, dated 27.01.2026 has made some observations on the Draft RFP and asked to resubmit the revised RFP. Accordingly, the revised draft RFP has been submitted vide Letter No.997, dated 04.02.2026.

Copies of the Letter No 11643, dt.30.12.2025, H&UD Deptt Letter No.2293, dated 27.01.2026 and Letter No.997, dated 04.02.2026 are annexed herewith as **Annexures-A/4, B/4 & C/4 respectively.**

III. Besides that, Puri Municipality is also planning to set up a Mega Material Recovery Facility (Mega MRF) in the cleared area of Balipanda

PRADIPSA KUMAR MOHANTY
NOTARY, CUTTACK TOWN
REGD.No-ON-04/1995

Abhimanyu Behera
Executive Officer,
Puri Municipality, Puri.

(Handwritten signature)

✱

dumping yard. In this regard draft RFP for 100 TPD Mega Material Recovery Facility (Mega MRF) for processing of dry waste has been prepared and submitted to H&UD Dept vide Letter No.11486, Dt 23.12.2025 for vetting.

Copy of the H&UD Dept Letter No.11486, Dt 23.12.2025 is annexed herewith as **Annexures-D/4.**

IV. It is submitted that State Government in collaboration with Oil India Limited has undertaken an initiative to establish seven (07) Compressed Bio Gas (CBG) plants for processing wet (bio-degradable) waste in different location of the state including Puri - Konark (cluster mode) vide Letter No. 28680/ HUD, Dt.29.11.2025. Accordingly, Land measure 10.00 Acres has been identified in Mouza-Nalihana, Khata No-93, Plot No .443 in Gop Tahasil and the requisition has already been filed for alienation of land vide Letter No.10692, dated 29.11.2025 and The Executive Director, Oil India Limited has also been requested to prepare DPR vide letter No.115 dated 05.01.2026.

Copies of the Letter No. 28680/ HUD, Dt.29.11.2025, Letter No.10692, dated 29.11.2025 & Letter No.115 dated 05.01.2026 are annexed herewith as **Annexures-E/4, F/4 & G/4 respectively.**

Abhimanyu Behera
Executive Officer,
Puri Municipality, Puri.

[Handwritten signature]

M

PRADIP KUMAR MOHANTY
NOTARY, CUTTACK TOWN
REGD.No-04/1995

- X -

6. That, as such the main issue i.e. the bio-mining of legacy waste has been totally completed by the agency and the entire area has been cleared and as aforesaid, Puri Municipality is also taking prompt and effective steps for addressing the ancillary issues, for better treatment of the wastes, for proper management of environmental issues.
7. That, the deponent craves leave of this Hon'ble Tribunal, to file any such further affidavit, if so required, in the course of hearing, for proper adjudication of the matter.
8. That, the facts stated above are true to the best of my knowledge, belief & materials on record.

Identified by

Advocate

Abhimanyu Behera

DEPONENT

Executive Officer,

Puri Municipality, Puri.

VERIFICATION

I, Sri Abhimanyu Behera , aged about 53 years, S/o- Lt. Kashinath Behera at present working as Executive Officer ,PuriMunicipality , Puri , Dist- Puri,, do hereby verify that the contents of the above affidavit are true to my knowledge, belief and materials on record, and nothing has been concealed there from.

Verified at *Cuttack*, on *6* day of February, 2026.

Abhimanyu Behera

VERIFICANT

Executive Officer,

Puri Municipality, Puri.

CERTIFICATE

Due to non-availability of Cartridge Papers, Plain thick white papers have been used in this matter.
Cuttack.

Dt. *6* .02.2026

Pranoj Mohanty

ADVOCATE

PRANOY MOHANTY

ENROLMENT NO.734/2016

MOBILE NO.8658525777

Identified by *A. Behera*
me by *P. Mohanty*
being identified by *P. Mohanty*
at *Cuttack Town* Date *06/02/2026* *Advocate*
06/02/2026

P.K. MOHANTY, Notary, Cuttack Town

Regd. No-ON-04/1995





OFFICE OF THE PURI MUNICIPALITY, PURI

Letter No. 11642/ Dated. 20/12/20

Ameron 130
A/4
PURI MUNICIPALITY
P.O. No. 772000 (P.O.), Puri (P.O.)
E-mail: purim.hud@nic.in
purim.hud@gmail.com
Mail ID: purim.hud@nic.in
purim.hud@gmail.com

To

The Additional Secretary to the Govt. &
State Mission Director SBM (Urban),
Housing & Urban Development Department,
Government of Odisha,
Bhubaneswar.

Subject: Approval for processing of mixed fresh waste generated from road sweeping and tourist areas on daily basis-Submission of Draft RFP
for vetting

Sir,

In inviting kind reference to the subject cited above , I am to say that, Puri Municipality, being an internationally renowned pilgrim and tourist city, generates a considerable quantity of municipal solid waste on a daily basis, particularly from road sweeping operations, tourist congregation areas, beaches, public spaces, and high-footfall zones. Owing to the nature of waste generation in these areas, source segregation is often not feasible, resulting in mixed fresh waste requiring immediate and scientific processing.

It is also submitted that all the Legacy waste of quantity 3,91,904 MT has been cleared by Puri Municipality from Baliapanda site. But due to the above reason fresh waste are put in one small part of demarcated area of Baliapanda dumping yard.

In this context, it is submitted that during the Video Conference held on 20.11.2025 under the chairpersonship of the Joint Secretary, Ministry of Housing and Urban Affairs (MOHUA), Government of India, specific directions have been issued to ensure daily processing of mixed fresh waste in the dumping yard to avoid the legacy waste phenomenon by setting up processing unit by specialized agency.

In compliance with the above directions and in accordance with the provisions of the Solid Waste Management Rules, 2016 (as amended), Puri Municipality proposes to engage a competent agency through a transparent competitive bidding process for scientific processing of mixed fresh waste on a daily basis.

Accordingly, a Draft Request for Proposal (RFP) has been prepared for selection of an eligible agency for the said purpose. The draft (RFP) is enclosed for kind examination, vetting, and approval of the Government.

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Upon receipt of approval, Puri Municipality shall take necessary steps for finalization and implementation of the project at the earliest, in the interest of sanitation, environmental protection, and maintenance of cleanliness in the city.

This is submitted for kind consideration and necessary approval.

Yours faithfully

~~Administrator~~

Puri Municipality

*Recd. Attested
Danda AD*

Annexure-B/4



Government of Odisha
Housing & Urban Development Department
3rd floor, Kharavel Bhavan, Unit-V, Bhubaneswar PIN 751001

File No.: HUD-SANT-PLAN-0001-2026 Letter No. 2293 Date: 27.01.2026

From

Shri Panduram Singh,
Deputy Secretary to Government

To

The Administrator,
Puri Municipality

Sub: Draft RFP for processing of Mixed Fresh Waste Including Recovery and Channelization of Value-added Outputs in Puri Municipality

Ref: Your letter No.11643 dated 30.12.2025

Sir,

In inviting a reference to the letter and subject cited above, I am directed to enclose herewith the observations made by this Department on the draft RFP for processing of Mixed Fresh Waste Including Recovery and Channelization of Value-added Outputs in Puri Municipality, attached as **Annexure-A**.

You are, therefore, requested to take necessary action to revise the draft RFP as per the aforesaid observations and resubmit the revised draft RFP to this Department for further necessary action at this end. It is also suggested that, the draft RFP proposed by Puri Municipality for mega Material Recovery Facility (MRF) may also be followed for the above purpose.

Yours faithfully,

Deputy Secretary to Government

Memo No. 2294 HUD

Date 27.01.2026

Copy forwarded to Additional Secretary to Govt. & State Mission Director, SBM (Urban), H&UD Department for kind information.

Deputy Secretary to Government

ANNEXURE - 'A'Comment on draft RFP mixed waste processing at Puri

1. CL 5.2(i)- Eligibility----- Though similar work includes completed work relating to Mixed waste processing, but in clause only
Processing Plant with a capacity of 80 TPD or more involving waste-to-compost operations " is specified. After waste to compost, add "OR Mixed waste processing" such that bidder who had executed mixed waste processing plant of 80 TPD or more is qualified.
2. CL 5.2(ii) - is shown as additional clause to be modified as an alternate to CL 5.2(i). As such after 5.2 (i) "OR" to be added. Similarly " OR Mixed waste processing" is also to be added.
3. CL 5.2(iii)--- is shown as additional clause but is an Alternative to 5.2(i) or 5.2(ii) as this pertain to running similar project for which 75% of value or capacity specified in 5.2(i) is completed then to be considered for eligible. Accordingly modify to specify as alternative and add "OR Mixed waste processing".
4. CL 5.4---- the condition " sufficient qualified technical personnel with sound knowledge and experience " can not be eligibility criteria. We may specify minimum 10 qualified Engineer with waste processing experience in bidder's company can be a criteria. May please change
5. CL 5.6 requiring submission of "Article of Association and Memorandum " may be deleted as not relevant.
6. CL 5.8 ---To have functional service centre in state condition can be relaxed to "or to have tie up with a service station in state for taking care of repair& Maintenance " can be added.
7. CL- 1 Evaluation- mentions "Evaluation of the Technical and Financial proposals will be based on Quality cum Cost Based Selection (QCBS) mode with weight age of 70% and 30% for technical and financial proposals, respectively." This is not permitted as per OGFR for works or composite service contracts. It is for only consulting service and this not being consulting service QCBS not applicable. Minimum qualifying score may be increased from 60 marks to 75 Marks and selection will be based on lowest among qualified bidders. May be modified.
8. CL -Evaluation table-1a- Marking 5 years' Experience- 5 Marks and for each additional year 1 mark subject to Maximum 10 Marks.
Sub criteria 1d--- Rs 10 Cr - 10 marks. Every additional Rs1.0 Cr -1 mark each subject to maximum 15 marks.
Evaluation Financial---Table -2- For Rs 12.00 Cr & above- 10 marks. For every additional Rs1.0 Cr 1 mark each subject to maximum 15 marks.

9. Evaluation Table note-c Combined and Final Evaluation: To be deleted and to be modified as suggested at SI-7 above. Selection of Bidder—to be changed from "Highest combined Score" to "Lowest quoted value" may be done.

10. CI-5 Performance Security-- May be changed to 5% of yearly contract value instead of "Monthly contract value"

11. The technical format for providing Similar Experience for eligibility one table to be given for bidder to fill in synopsis of project. Similarly, for marking for similar experience. Details of each project can be given separately, but synopsis table is required.

12. The scope requires complete modification with details of equipment to be provided by the bidder and its capacity and also manpower required for operations of the machines. With out specifying minimum requirement, the bidding parameters may not be comparable.

T.C. Arakal
D. S. Ar



OFFICE OF THE PURI MUNICIPALITY, PURI

Letter No. 997 / Dated. 04.02.26

Amavare-135



Mail ID: purim.hud@nic.in
purim.hud@gmail.com

To,

The Deputy Secretary to Government,
Housing & Urban Development Department,
Government of Odisha,
Bhubaneswar,

Sub: Re-submission of revised Draft RFP for processing of Mixed Fresh Waste including recovery and channelization of value-added outputs in Puri Municipality.

Ref: This office letter No. 11643, dated 30.12.2025 & H&UD Department Letter No. 2293, dated 27.01.2026.

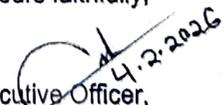
Sir,

In inviting kind reference to the letter on the subject cited above, I am to submit herewith the revised draft RFP for processing of Mixed Fresh Waste including recovery and channelization of value-added outputs in Puri Municipality, duly revised in accordance with the observations communicated by the Housing & Urban Development Department vide letter No. 2293, dated 27.01.2026.

The revised draft RFP is hereby forwarded for kind vetting and further necessary action at your end.

This is submitted for favour of kind consideration.

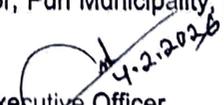
Yours faithfully,


Executive Officer,

Puri Municipality, Puri.

Memo No. 998 Date. 04.02.26

Copy submitted to the Collector, Puri-Cum-Administrator, Puri Municipality, Puri for favour of kind information.


Executive Officer,

Puri Municipality, Puri.

The Notarized
Plans AD





OFFICE OF THE PURI MUNICIPALITY, PURI

Letter No. 11484 Dated. 23/12/24

Mail ID: purim.hud@nic.in
purim.hud@gmail.com

To

The Additional Secretary to Government,
and State Mission Director, SBM (U),
Housing & Urban Development Department,
Odisha, Bhubaneswar.

Subject: Request for vetting by State Procurement Expert of RFP for
construction and management of 100 TPD Mega MRF for dry waste
processing.

Ref: Letter No. 18394/HUD dt. 12.9.2024 of Govt. in H & UD Dept. Odisha,
Bhubaneswar .

Sir,

In inviting kind reference to the letter on the subject cited above, I am to submit the Request for Proposal (RFP) prepared for the construction and management of a 100 TPD Mega Material Recovery Facility (MRF) for processing of dry waste under SBM (U).

In compliance with the instructions conveyed in the above-mentioned letter, it is requested that the enclosed RFP may kindly be vetted by the State Procurement Expert for ensuring conformity with prevailing procurement norms, guidelines, and best practices.

Upon completion of the vetting process, Puri Municipality may please be accorded approval to proceed further so as to enable timely floating of the RFP and implementation of the project.

This is for kind consideration and necessary action.

Encl: Draft RFP document (as stated)

Yours faithfully,


23-12-2025
Executive Officer,
Puri Municipality, Puri

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Puri Municipality, Puri

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Memo No. Date. 11487

DF 23/12/25

Copy Submitted to the Collector, Puri-cum-Administrator, Puri Municipality, Puri for favour of kind information.


23.12.2025
Executive Officer

Puri Municipality, Puri

T.C. Admitted
D. S. Ad





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Annexure - E/4
17/11/24

Government of Odisha
Housing & Urban Development Department
3rd floor, Kharavel Bhavan, Unit-V, Bhubaneswar, PIN:751001

copy

File No.: HUD-SANT-SCH-0012-2024 Letter No.: 28680 /HUD, Date: 29.11.2025

From

Smt. Usha Padhee, IAS
Principal Secretary to Government

To

The Chairman & Managing Director,
Oil India Limited,
(Email : oilindia@oilindia.in)

Sub: **Expeditious action to be taken up for establishment of 7 (Seven) Nos. of Compressed Bio-Gas (CBG) plants in identified urban areas of Odisha**

Sir,

With the rapid urbanisation and rising floating population in major cities of Odisha, the increasing generation of solid waste has made it imperative to ensure 100% processing of Municipal Solid Waste (MSW) across the cities.

In this context, the State Government, in collaboration with Oil India Limited, has undertaken an initiative to establish seven (07) Compressed Bio-Gas (CBG) plants for processing wet (bio-degradable) waste at the following locations:

- Bhubaneswar
- Cuttack
- Sambalpur
- Rourkela
- Berhampur
- Puri-Konark (cluster mode)
- Boudhgarh-Sonepur (cluster mode)

H & UD Department appreciates the CMD, Oil India Limited for his proactive support and commitment towards establishment of these CBG plants in Odisha.

1868

(P.T.O)

You are, therefore, requested to take necessary action to initiate the execution of the works, including construction of boundary walls around the identified project sites in the respective cities where land has already been finalised.

Yours faithfully,


28/11/2025
Principal Secretary to Government

Memo No. 28681 /HUD, Date: 29.11.2025

Copy forwarded to the Collectors & District Magistrates of Khordha, Cuttack, Puri, Ganjam, Sambalpur, Sundargarh, Boudh and Subarnapur Districts for information and necessary action.

They are requested to take expeditious steps for issuance of necessary permissive possession of the land identified for the CBG projects at the earliest, so as to facilitate timely execution of the works for establishment of the CBG plants.


Principal Secretary to Government

Memo No. 28682 /HUD, Date: 29.11.2025

Copy forwarded to the Municipal Commissioner, Bhubaneswar/Cuttack/Sambalpur/Rourkela/Berhampur Municipal Corporation and Executive Officer Puri/Konark/Boudhagarh/Sonepur for information and necessary action. They are directed to render all necessary support to Oil India Ltd. for timely execution of the works relating to establishment of the CBG plants.


Principal Secretary to Government

*P. K. Mohapatra
Principal Secretary
Ad*



OFFICE OF THE PURI MUNICIPALITY, PURI

Letter No. 10692/ Dated. 29-4-25



Mail ID: purim.hud@nic.in
purim.hud@gmail.com

Annexure- 140
17

To

The Tahasildar, Gop

Sub: Alienate Ac.10.00 of land in favour of Puri Municipality for establishment of compressed Bio Gas (CBG) PLANT.

Sir,

With reference to the subject cited above, I am to intimate that Ministry of Housing & Urban Affairs (MoHUA), Govt. of India have proposed for establishment of one compressed Bio Gas plant under Solid Waste Management for Puri Municipality.

In this connection a suitable plot of land has been identified at Mz. -Nalihana, Khata No.-93, Plot No.-443, KISSAM- Patita, measuring an area of Ac.34.30 in consultation with the Tahasildar, Gop, Out of this Ac.10.00 are required for the purpose of establishing the CBG plant.

Here I attached Alienation Form I-A and Authorization copy to alienate Ac.10.00 of land in favour of Puri Municipality For establishment of CBG plant.

Yours faithfully,

Executive Officer

Puri Municipality, Puri



Form I A

[See rule 5(2) of the Odisha Government Land Settlement Rules, 1983]

**APPLICATION FOR SETTLEMENT OF LAND BY THE APPLICANTS OTHER
THAN INDIVIDUALS**

To,

The Tahasildar, Gop

1. Type of the Applicant

a. State Government Department (Housing & Urban Development Department.)

2. Address of the applicant organization: Puri Municipality

a. Headquarters : Puri

b. Local Office in Odisha [if other than (1)]

3. Particulars of the authorized representative of the applicant organization

Name :

Father's Name : Executive Officer, Puri Municipality

Designation : Executive Officer

Address : Puri Municipality, Puri

4. Detailed Particulars of the land applied for

Name of Village / Urban Area : Nallhana

Holding No. if any : (Khata No.- 93)

Plot No. : 443

Area applied for : Ac.10.00

Boundary :

5. Purpose for which the land is required : Establishment of Compressed bio Gas plant under Swachh Bharat Mission SBM-2.0

Declaration

I solemnly from that the particulars given above and the documents enclosed with the application are correct and true to the best of my knowledge.



Date:


 28.11.2025
 Signature of the
Executive Officer
 authorized representative with
 Puri Municipality, Puri
 Name and designation

P.C. notes read






~~19~~ Annexure-6/143
OFFICE OF THE PURI MUNICIPALITY, PURI

Letter No. 115 Dated. 05.01.26



Ph No 222088 (CP), 222122 (R)
e-mail: purim.nud@nic.in

Mail ID: purm.hudpa@nic.in
purm.hudpa@nic.in

To

The Executive Director,
Oil India Ltd., Oil House,
Plot No-19, Sector-16A,
Noida-201 301, Uttar Pradesh, India
Email: oilindia@oilindia.in

Sub: Land Development and Requirement of Utility Services for proposed MSW based CBG Plant at Puri.

Sir,

With reference to subject cited above, I am to inform you that the patch of Govt. land proposed earlier was found not suitable as per the visit of team from Oil India, the following alternative patch of Govt. Land is hereby proposed for the same. (Sketch Map Attached).

LAND DETAILS

Mouza	Khata No.	Plot No.	Area
Nalihana	93)	443	Ac.10.00 dec.

It is therefore requested that the detailed project report may kindly be prepared by Oil India Limited after making necessary assessment of techno-commercial viability of the said project.

Yours faithfully,


Executive Officer,
Puri Municipality, Puri.

Memo No. 116 Date. 05.01.26

Copy submitted to the Collector, Puri-Cum-Administrator, Puri Municipality, Puri for favour of kind information and necessary action.


Executive Officer,
Puri Municipality, Puri.

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LAND SCHEDULE

Name of the Mouza : NALIHANA

Thana no. : 156

Name of Tahasil : GOP

Name of District : PURI

Name of the Tenant	Khata no.	Plot no.	Total Area in Acers	Proposed Area in Acers	Kisam	Remarks
1	2	3	4	5	6	7
ଆବାଦ ଯୋଗ୍ୟ ଅନାବାଦୀ	93	443	Ac. 34.30	Ac. 10.00	Patita	

- Trace Map enclosed

Yours Faithfully

[Signature]
Revenue Inspector
Chhatana

P.C. Attestal
[Signature]